

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

*NO
Termination*

AHMEDABAD BENCH

B

O.A. No// 104/93
T.A. No.

DATE OF DECISION 06th April, 1993

Manishankar Shivshanker Teraiya Petitioner

Mr. K.C. Bhatt

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Judicial Member

The Hon'ble Mr. V. Radhakrishnan : Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Manishanker Shivshanker Teraiya,
Adult, E.D. Night guard,
Post office, Gadhada.

....applicant

(Advocate & Mr. K.C. Bhatt)

v/s

1. Union of India through

The Director-General,
Department of Posts,
Ministry of Communication,
Parliament Street,
New Delhi.-110 001.

2. The Post Master General,
Rajkot Region,
Rajkot-360 001.

3. Senior Supdt. of Post Offices,
Bhavnagar Dt. Bhavnagar-364 001.

4. Sub-Postmaster (LSG),
Gadhada-Swaminarayan

....respondents

(Advocate . Mr. Akil Kureshi)

ORAL JUDGMENT

O.A./104/93

Date: 06-4-93

Per : Hon'ble Mr. R.C. Bhatt,
Judicial Member.

Mr. K.C. Bhatt, learned advocate for
applicant and Mr. Akil Kureshi, learned advocate for the
respondents.

pw

2. This application is filed by the Extra Departmental Night Guard, seeking the relief that the order of proposed termination of his services issued by the Sub-Postmaster, Gadhada be quashed and set aside and the applicant be continued in service. This Tribunal had granted ad-interim relief to the applicant against his termination till 06-4-1993.

3. The respondents have filed reply. It is contended by the respondents in reply at para-9 as under.

" It is submitted that unless alternative job is given to the applicant his post will not be abolished and the applicant will ~~not~~ be continued in the present job of contingency paid night guard till he is absorbed in alternative post elsewhere provided the applicant shows his willingness."

4. The learned advocate for the applicant submits that in view of this specific averment made by the respondents in para-9 of their reply, the applicant does not want to proceed further with this application. Hence, we pass the following order.

AM

5.

ORDER

In view of the averment made by the respondents in para-9 of their reply for the alternative job to be given to the applicant, this application is not pressed and hence, this application is disposed of. Rule is discharged. No order as to costs.



(V. Radhakrishnan)

Admn. Member



(R.C. Bhattacharya)

Member (J)

*SS

AHMEDABAD BENCH

Application No. 104 of 19 93.

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 21/5/93

Countersigned :

AMR 21/5/93

Section officer/Court officer.

ICBShah

Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE: OA / 194 / 93

UF 49

NAMES OF THE PARTIES

Sh. M. S. Teliya.

VERSUS

~~G.O.I. G. 923.~~

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application.	
2.	Orders dt: 19/3/93 & 23/3/93.	
3.	Judgment dt: 6/4/93.	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE

UF 19

NAMES OF THE PARTIES

VERSUS

PART A B & C